

Annexure 2

Name of the Corporate Debtor: M/s Veracious Builders and Developers Private Limited

Date of commencement of liquidation:

17.01.2020

List of Stakeholders as on:

14.12.2021

List of unsecured financial creditors

| Sl. No. | Name of creditor | Details of claim received | | Details of claim admitted | | | | Amount of contingent claim | Amount of any mutual dues, that may be set-off | Amount of claim rejected | Amount of claim under verification | Remarks, if any |
|--------------|------------------------------|---------------------------|------------------|---------------------------|-----------------|-----------------------------|--|----------------------------|--|--------------------------|------------------------------------|------------------|
| | | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by guarantee | % share in total amount of claims admitted | | | | | |
| 1 | State Bank of India SPBB BLR | 15.02.2020 | 48,00,000 | - | Unsecured | - | - | - | - | 48,00,000 | - | Refer note below |
| Total | | | 48,00,000 | - | | - | - | - | - | 48,00,000 | - | |

Note: This claim was received from State Bank of India for the housing loan provided to Mr. and Mrs. Rathi for Flat No E-1004 in Veracious Vani Vilas. During verification the liquidator noted the following:

- As per paragraph 2 of the undated reply notice issued by Mr. S P Bichu, State Bank of India (SBI) had verified all documents prior to sanctioning a loan in respect of the said flat.
- The Corporate Debtor (CD) has executed a registered sale deed dated 06.12.2016 in favour of Mrs. and Mr. Rathi. The said registered sale deed has already been deposited with SBI under a registered Memorandum of Deposit dated 06.12.2016. The CD has already completed all obligations in terms of having handed over possession and executing a registered sale deed.
- Having vetted and verified the claim and documents submitted, and having gone into the matter on basis of records available the Liquidator has determined that no amounts are owed by the CD to SBI and no obligations stand unfulfilled. The claim has accordingly been rejected.